

Shri Nath Pai: He said 'officers'?

Shri Mowarji Desai: All servants of Government.

Shri Nath Pai: But he said 'officers'.

Shri Mowarji Desai: I consider all of them officers.

Even a chaprasi is an officer in my view.

श्री मधु सिन्घे: लेकिन चपरासी को तनखाह अफसरों की नहीं देते हैं।

Shri Mowarji Desai: They are called Class IV Government servants, all are called Government servants, Class IV, Class III, Class II, Class I Government servants, but I call all of them officers.

Then, when we do that, we have also to give an option to a Government officer who wants to retire at 50. We cannot have it only one way. That is why that right has also been given to them.

Mr. Speaker: Shri Jagannatha Rao.

Shri S. M. Banerjee: I rise on a point of order.

श्री राम मनोहर लोहिया (कन्नौज) : अध्यक्ष महोदय, यह बहुत ज्यादा मुसीबत की बात कर रहे हैं, इस में पलपात होगा, दिल्लीविनिवेशन के मामले में अदालत में चलेंगे।

Shri S. M. Banerjee: When Parliament is in session, we have the right to discuss this whole matter.

22.21 hrs.

ELECTIONS TO COMMITTEES

(1) RAJGHAT SAMADHI COMMITTEES

The Minister of Works, Housing and Supply (Shri Jagannatha Rao): I beg to move:

"That in pursuance of sub-section (1) (d) of section 4 of the Rajghat Samadhi Act, 1951, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee, subject to the other provisions of the said Act."

Mr. Speaker: The question is:

"That in pursuance of sub-section (1) (d) of section 4 of the Rajghat Samadhi Act, 1951, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee, subject to the other provisions of the said Act."

The motion was adopted.

(ii) ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY

The Minister of Works, Housing and Supply (Shri Jagannatha Rao): I beg to move:

"That in pursuance of sub-section (2) (h) of section 5 of the Delhi Development Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority."

Mr. Speaker: The question is:

"That in pursuance of sub-section (2) (h) of section 5 of the Delhi Development Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority."

The motion was adopted.